

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/959/ (IB)/2018  
NAME OF THE PETITIONER(S) : BLUE STAR LTD  
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

S. SHIVRAM

Counsel for Corporate Debtor

S. Shivram

Prakash R

Counsel for Petitioner

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**ORDER**

Counsels for both the parties are present and filed a memorandum of compromise signed by the parties and their Counsels; the same is taken on record. In the light of the terms and conditions mentioned in the memorandum of compromise, the petition stands **disposed of**. The memorandum of compromise shall form part of this order.

However it is made clear that the parties have agreed that in the event of default, if any, committed by the Corporate Debtor with regard to the payment, the Petitioner will be at liberty to revive the petition. Therefore, the liberty is granted to the Petitioner to revive the petition in the event of default committed by the Corporate Debtor.

  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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